

[Shri Morarji Desai]

I was personally able to experience and reciprocate. It is only natural that India and Sri Lanka should strengthen these deep bonds of friendship and work towards closer economic and material cooperation to the benefit of both our countries. But over and beyond that we share a common dedication to a democratic way of life, a belief in similar spiritual values and ethics.

I would be failing in my duty if I did not place on record my gratitude to President Jayewardene and Prime Minister Premadasa for the warmth and cordiality of the reception accorded to me and also for the many gestures of personal affection which they extended to me and my party during our entire visit.

14.24 hrs.

PAPERS LAID ON THE TABLE

REPORT ON SIXTH GENERAL ELECTIONS TO LOK SABHA AND GENERAL ELECTIONS TO KERALA LEGISLATIVE ASSEMBLY, 1977, VOL. I, BIENNIAL ELECTIONS BROCHURE—AN ANALYSIS—COUNCIL OF STATES AND LEGISLATIVE COUNCILS (1974-75), NOTIFICATIONS UNDER COMPANIES ACT, NOTIFICATION MAKING AMENDMENTS TO DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER AND NOTIFICATIONS UNDER M.R.T.P. ACT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table—

(1) A copy of the Report (Hindi and English versions) on the Sixth General Elections to the Lok Sabha and General Elections to the Kerala Legislative Assembly, 1977—Volume I. [Placed in Library. See No. LT-3241/79].

(2) A copy of Biennial Elections Brochure—An Analysis—Council of States and Legislative Councils

(1974-75) (Hindi and English versions). [Placed in Library. See No. LT-3242/79].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(i) The Companies (Acceptance of Deposits) Fifth Amendment Rules, 1978, published in Notification No. G.S.R. 586(E) in Gazette of India dated the 21st December, 1978.

(ii) The Cost Accounting Records (Dry Cell Batteries) Rules, 1978, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 27th January, 1979. [Placed in Library. See No. LT-3243/79].

(4) A copy of Order (Hindi and English versions) issued under clause (d) of sub-section (3) of section 6 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976, published in Notification No. S.O. 26(E) in Gazette of India dated the 12th January, 1979, making certain amendments to the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, in respect of the State of Kerala, under sub-section (3) of section 8 of the said Act. [Placed in Library. See No. LT-3244/79].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 594(E) in Gazette of India dated the 27th December, 1978.

(ii) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff)

(Amendment) Rules, 1979 published in Notification No. G.S.R. 63(E) in Gazette of India dated the 5th February, 1979. [Placed in Library. See No. LT-3245/79].

ANNUAL REPORT ETC. OF DAMODAR VALLEY CORPORATION FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1977-78, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation for the year 1977-78. [Placed in Library. See No. LT-3246/79].

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table, a copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—

(1) The Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1978 published in Notification No. S.R.O. 348 in Gazette of India dated the 2nd December, 1978.

(2) The Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1978, published in Notification No. S.R.O. 2 in Gazette of India dated the 6th January, 1979. [Placed in Library. See No. LT-3247/79].

FINANCE ACCOUNTS OF UNION GOVT. FOR 1976-77, STATEMENT RE. MARKET LOANS RAISED BY GOVT. OF INDIA DURING JANUARY, 1979 AND ANNUAL REPORT ON THE WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS FOR 1977-78, VOLS. I TO III

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy of the Finance Accounts of the Union Government for the year 1976-77 (Hindi and English versions). (Placed in Library. See No. LT-3248/79).

(2) A statement (Hindi and English versions) indicating the result of the market loans raised by the Government of India during January, 1979. [Placed in Library. See No. LT-3249/79].

(3) A copy of the annual report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government for the year 1977-78 (Volumes I to III). [Placed in Library. See No. LT-3250/70].

14.28 hrs.

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 8th December, 1978:—

1. The Appropriation (Railways) No. 4 Bill, 1978.

2. The Appropriation (Railways) No. 5 Bill, 1978.

3. The Appropriation (No. 5) Bill, 1978.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following nine Bills passed by the Houses of